

4. Learned Counsel appearing for the Appellant submitted that there is a delay of 18 days in re-filing the Memo of Appeal. She further submitted that the reason for that is the Appellant is the Custom Commissionrate at Kolkata and so, in order to obtain the documents, there is a delay of 18 days, so, same may be condoned.

5. Now the point for consideration is:

- i) Whether the Appellant has explained the reasons for delay in filing the Memo of Appeal?
- ii) Whether the Appellant is entitled to get any other relief?

6. Considering the averments made in the Miscellaneous Application and the submissions of the learned Counsel appearing for the Appellant, I think, it proper to condone the delay in re-filing the Memo of Appeal. Accordingly, the delay in re-filing the Memo of Appeal is hereby condoned.

7. The Point No.1 is answered accordingly. So far as the Point No.2 is concerned, the Appellant is not entitled for any other relief.

8. With the aforesaid order, this Miscellaneous Application stands disposed of.

9. Let the case be listed before the Hon'ble Bench on 20.09.2018 for hearing.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar